

Serial No. of Order	Date of Order	Order with Signature	Office note to action (if any) taken on order
3 29.3.95		<p>Heard Shri B.S.Tripathy. No merit in Misc.application 201/95 inasmuch as there is absolutely no acceptable material to affirm that the appeal was filed by the petitioner as contended by the petitioner. However, the petitioner is at liberty to file an appeal if he so desires <small>and subject to all defences open to the defendant under the rules</small> take the consequences. With these observations Misc.application 201/95 is disposed of.</p> <p>VICE-CHAIRMAN</p>	<p>Copy no. 2, dt- 9-1-95</p> <p>A copy of Order may be given to both the Counsel.</p> <p>Appl. 11/1/95 -</p> <p>Prize 8-01/5</p> <p>Received copy of order 201/95 & along with 3 Cray notices on behalf of Mr. Praveen Kumar, Esq. - C. A. Trial Done All 11/1/95 -</p> <p>MANO. 201/95</p> <p>M.A. filed at 'F.I.Y' filed by the petitioner praying for certain directions. OA disposed on 9.1.95. for orders pl.</p> <p>By 28/3/95 Bench.</p> <p>order No. 3 dt. 29.3.95</p> <p>Copy to both Mr. Counsel may be given.</p> <p>By 30/3/95 30/3/95 30/3/95</p>

Received from C.R. 29.3.95
Order No. 30/3/95
on behalf of Mr. Praveen Kumar, Esq. - C. A. Trial Done 6/4/95